

**Bail Application:- Accused Sunil S/o Sh. Rewati Prasad**  
**e-FIR No. 5179/20**  
**PS Bharat Nagar**  
**State vs. Sunil**  
**U/s. 379/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 23.02.2020. It is claimed in the application that the accused has been falsely implicated in the matter and he has clean antecedents. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that parts of dismantled stolen vehicle were recovered from him. and if he is released on bail then he may threaten the complainant. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it is evident that the investigation is complete as the charge sheet in the matter was filed on 28.04.2020, the recovery has already been effected. Though, the accused has previous involvements in cases of theft but this cannot be a ground to detain the accused endlessly in gaol, accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**e-FIR No. 00004/2017**  
**PS Maurya Enclave**  
**State vs. Pankaj @ Ankit**  
**U/s. 392 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
None for the applicant.  
Mr. Rakesh Kanojia, Ahlmad in the court of Ld. ACMM is absent.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Mr. Rakesh Kanojia is directed to appear in person and to comply with order dated 02.06.2020, on **06.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**FIR No. 003660/20**  
**PS South Rohini**  
**State vs. Jiten @ Jitu s/o Rajender**  
**U/s. 379/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. A.K. Sharma, Ld. Counsel for the applicant/accused.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No report received from Jail Superintendent Gautam Budh Nagar. Let order dated 03.06.2020 be complied afresh for **06.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**FIR No. 689/19**  
**PS Bharat Nagar**  
**State vs. Amit Kumar s/o Ramsagar**  
**U/s. 379/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Vikas Gautam, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Report filed by the Jail Superintendent Central Jail No. 5, Tihar, in compliance of order dated 03.06.2020.

Let a copy of the report be sent electronically to the Ld. Counsel of the applicant. The application stands disposed of.

Hard copy of the application, supporting documents and reply filed by Jail Superintendent shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Deepak @ Gandhi S/o Sh. Ram Rakshak**  
**FIR No. 557/20**  
**PS Mangol Puri**  
**State vs. Deepak @ Gandhi**  
**U/s. 33 Delhi Excise Act**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Mahesh Kumar Malawat, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Hunny @ Akash s/o Sutej**  
**e-FIR No.035798/2019**  
**PS Keshav Puram**  
**State vs. Hunny @ Akash**  
**U/s. 379/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Nipendra Singh, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 07.05.2020. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the accused has clean antecedents, investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that if accused is released on bail then he may jump the bail. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it is evident that the accused has clean antecedents, the recovery of the stolen property has already been effected, the investigation qua the accused is complete and there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witness. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Kuldeep @ Budda**  
**FIR No. 130/20**  
**PS Sultan Puri**  
**State vs. Kuldeep @ Budda**  
**U/s. 380/411/457 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Purshottam, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Vikram Chaudhary**  
**FIR No. 153/2020**  
**PS Sultan Puri**  
**State vs. Vikram Chaudhary**  
**U/s. 392/394//34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Gopal Sharma, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Sunil s/o Rewati Prasad**  
**e-FIR No. 5054/20**  
**PS Shalimar Bagh**  
**State vs. Sunil**  
**U/s. 379/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts. No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Shanu s/o Mohd Nawab**  
**e-FIR No. 5054/20**  
**PS Shalimar Bagh**  
**State vs. Shanu**  
**U/s. 379/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**FIR No. 347/19**  
**PS Begumpur**  
**State vs. Harsh @ Amit**  
**U/s. 395/397/412/34 IPC &**  
**25/54/59 Arms Act**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Jitender Kumar Kalson, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply received from Jail Superintendent. Let a fresh reply be called from the Jail Superintendent Concerned for 06.06.2020.

The Jail Superintendent shall apprise this court about the reason for not releasing the accused Harsh @ Amit despite acceptance of his bail bond in FIR No. 347/19 PS Begumpur.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Shanu S/o Mohd. Nawab**  
**e-FIR No. 5179/2020**  
**PS Bharat Nagar**  
**State vs. Shanu**  
**U/s. 379/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. C. P. Singh Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 23.02.2020. It is claimed in the application that the accused has been falsely implicated in the matter and he has clean antecedents. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that parts of dismantled stolen vehicle were recovered from him and if he is released on bail then he may threaten the complainant. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it is evident that the investigation is complete as the charge sheet in the matter was filed on 28.04.2020, the recovery has already been effected. Though, the accused has previous involvements in cases of theft but this cannot be a ground to detain the accused endlessly in gaol, accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Applicant : Meena Kumari Gupta**  
**FIR No. 195/2019**  
**PS EOW**  
**U/s. 409/420/120B IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Anil Sharma, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Monu @ Badshah S/o Sh. Nand Kishore**  
**FIR No. 85/2013**  
**PS Ashok Vihar**  
**State vs. Monu @ Badshah**  
**U/s. 323/354/354A/354B/506 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. B. P. Singh, **Ld. LAC** for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Applicant : Salil Kumar Chatterjee**  
**FIR No. 389/18**  
**PS Prashant Vihar**  
**U/s. 506/509 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**



**Applicant:- Accused Ansh Malhotra @ Anshu S/o Sh. Ashok**  
**FIR No. 0186/2020**  
**PS Kanjhawala**  
**U/s. 186/353/332/307/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. K. S. Rana, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for declaring Ansh Malhotra @ Anshu a child in conflict with law (CCL) has been moved.

Reply to the said application has been filed by SI Sunil Kumar.

Submissions of Ld. APP for State and Ld. Defence Counsel Heard. A copy of certificate issued by Principal, Akash Model School, Nangloi, Sector-22, Rohini, Delhi, is on record wherein the date of birth of Anshu @ Ansh Malhotra is mentioned as 29.01.2003. This certificate was got duly verified from the school by the IO and was found to be correct. Taking this certificate and the report of the IO at face value, it is evident that Ansh Malhotra @ Anshu was a minor 17 years old at the time of commission of the offence alleged in the FIR. Hence, ***the present application is allowed to the effect that Anshu @ Ansh Malhotra is hereby declared a child.***

It appears that the applicant is lodged at Tihar Jail. It is hereby ordered that the applicant be shifted from Tihar Jail to concerned OHB at the earliest after having due regard to the extant guidelines for transfer of inmates in penitentiary. *All the proceedings with regard to Ansh Malhotra @ Anshu in the present FIR are hereby transferred to the concerned JJB. Record pertaining to Ansh Malhotra @ Anshu be sent to JJB through proper channel. IO is directed to appear before the concerned JJB, on 16.06.2020.*

Hard copy of application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Applicant : Salil Kumar Chatterjee**  
**e-FIR No. 389/18**  
**PS Prashant Vihar**  
**U/s. 506 & 509 IPC**  
**Added Section 376 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Brajesh Pandey, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since 23.02.2020. It is claimed in the application that the accused has been falsely implicated in the matter and he has clean antecedents. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that parts of dismantled stolen vehicle were recovered from him. and if he is released on bail then he may threaten the complainant. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me, it is evident that the investigation is complete as the charge sheet in the matter was filed on 28.04.2020, the recovery has already been effected. Though, the accused has previous involvements in cases of theft but this cannot be a ground to detain the accused endlessly in gaol, accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Applicant : Aakash**  
**FIR No. 714/18**  
**PS Mangol Puri**  
**U/s. 25/54/59 Arms Act**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Uday Pratap Singh, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**e-FIR No. 003660/2020**  
**PS South Rohini**  
**State vs. Saurabh**  
**U/s. 379/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Vijay Kumar Singh, Ld. Counsel for the applicant/accused  
(through VC).  
IO HC Vijay Kumar in person.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for sending release order of accused Saurabh s/o Devender to Jail Superintendent, Gautam Budh Nagar (U.P.) has been moved. Submissions of IO, Ld. APP and Ld. Defence Counsel heard. The IO categorically stated that he has not arrested Saurabh s/o Devender in the present FIR.

In view of the statement of the IO, ***it is hereby made clear that Saurabh s/o Devender is not in JC in e-FIR No. 003660/2020 PS South Rohini. Accused Saurabh be release from custody in the present case, if not required in any other case. Copy of this order be sent to the Jail Superintendent, Gautam Budh Nagar (U.P.) through e-mail itself.***

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Vipin S/o Chandra Pal**  
**FIR No. 395/2020**  
**PS Bharat Nagar**  
**State vs. Vipin**  
**U/s. 379/356/411/34 IPC**  
05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Surendra Kumar Sharma, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Mohd. Islam @ Kallu**  
**FIR No. 248/19**  
**PS Begumpur**  
**State vs. Mohd. Islam @ Kallu**  
**U/s. 25/54/59 Arms Act**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Suraj Prakash Sharma, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Kallu @ Prem**  
**FIR No. 000127/20**  
**PS Subhash Place**  
**State vs. Kallu @ Prem**  
**U/s. 379/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Ms. Deepa Aggarwal, Ld. LAC for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Mohd. Danish S/o Mohd. Abid**  
**FIR No. 11382/20**  
**PS Raj Park**  
**State vs. Mohd. Danish**  
**U/s. 379/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. C. P. Singh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Applicant : Sapna Singh**  
**Complaint No. 15569/19**  
**PS Shalimar Bagh**  
**u/s 28 of PWDV Act**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. R. S. Yadav, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Naseem Ansari S/o Sh. Julfkar Ansari**  
**FIR No. 0137/2020**  
**PS Bawana**  
**State vs. Naseem Ansari**  
**U/s. 363/366 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. S. C Sharma, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO concerned.

One more opportunity is given to the SHO concerned to file the reply to the application on **06.06.2020 till 11:30 a.m.**

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**FIR No. 56/20**  
**PS Budh Vihar**  
**State vs. Aman @ Srilin**  
**U/s. 392/394/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
IO is absent.

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The IO shall file a report regarding the NBWs issued against Aman s/o Wilson, on **06.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Pawan S/o Sh. Ramesh Kumar**  
**FIR No. 259/20**  
**PS Aman Vihar**  
**State vs. Pawan**  
**U/s. 379/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Ms. Sita Mishra, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C for grant of bail has been moved on behalf of the accused Pawan stating that he is in JC since 03.06.2020 and is studying in 12<sup>th</sup> standard. It is claimed that the accused has been falsely implicated in the present matter and it is prayed that he be released on bail.

Reply to the said application filed by the IO, perused. Submissions of the ld. APP and ld. Defence Counsel heard.

The accused was caught red-handed at the spot on 02.06.2020. The investigation of case is still at initial stage. Some other stolen property have been recovered from co-accused and there is every likelihood that upon release the accused may commit a similar offence in future and try to threaten the complainant, accordingly, the present application is hereby dismissed being devoid of merit.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.1**

**Bail Application:- Parveen s/o Ramphal**  
**FIR No. 379/2019**  
**PS Begum Pur**  
**State vs. Parveen**  
**U/s. 392/397/412 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.2**  
**Bail Application:- Kuldeep @ Budda**  
**FIR No. 0130/2020**  
**PS Sultan Puri**  
**State vs. Kuldeep @ Budda**  
**U/s. 380/411/457 IPC**

**05.06.2020**

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Purushottam, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **29.01.2020**. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the recovery of the stolen case property has already been effected, there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses and chargesheet has been filed. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.3**

**Bail Application:- Gaurav Kumar Sharma**

**FIR No. 175/20**

**PS Prem Nagars**

**State vs. Gaurav Kumar Sharma**

**U/s. 307/353/186/34 IPC &**

**25/54/59 Arms Act**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Suraj Parkash Sharma, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.4**

**Bail Application:- Pawan @ Ankush s/o Rajesh**  
**e-FIR No. 1270/19**  
**PS Prem Nagar**  
**State vs. Pawan @ Ankush**  
**U/s. 380/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Amresh Kumar, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.5**

**Bail Application:- Pawan @ Ankush s/o Rajesh**  
**e-FIR No. 1268/19**  
**PS Prem Nagar**  
**State vs. Pawan @ Ankush**  
**U/s. 380/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Amresh Kumar, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.6**

**Bail Application:- Pawan @ Ankush s/o Rajesh**  
**e-FIR No. 37733/19**  
**PS Mangol Puri**  
**State vs. Pawan @ Ankush**  
**U/s. 380/411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Amresh Kumar, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.7**

**Bail Application:- Deepesh @ Deepu s/o Rakesh**

**FIR No. 1191/2014**

**PS Subhash Place**

**State vs. Deepesh @ Deepu**

**U/s. 392/397/506 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Pradeep Chowdhary, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.8**

**Bail Application:- Raja @ Bhadak s/o Vinod**  
**e-FIR No. 00902/2019**  
**PS Subhash Place**  
**State vs. Raja @ Bhadak**  
**U/s. 188 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Sachin Kr. Shukla, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.9**

**Bail Application:- Rahul s/o Dayaram**

**FIR No. 178/18**

**PS Maurya Enclave**

**State vs. Rahul**

**U/s. 25/54/59 Arms Act**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Rakesh Kumar, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.10**

**Bail Application:- Pankaj @ Ankit**

**FIR No. 446/19**

**PS Ashok Vihar**

**State vs. Pankaj @ Ankit**

**U/s. 392/397/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Ms. Anjulata, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.11**

**Bail Application:- Kashi @ Karan**

**FIR No. 194/20**

**PS Mangol Puri**

**State vs. Lalit Chouhan**

**U/s. 454/380/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Satish Kumar, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.12**

**Bail Application:- Kashi @ Karan**  
**e-FIR No. 1418/19**  
**PS Mangol Puri**  
**State vs. Kashi @ Karan**  
**U/s. 411 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Satish Kumar, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.13**

**Bail Application:- Sunil @ Bittoo**

**FIR No. 394/2019**

**PS Begum Pur**

**State vs. Sunil @ Bittoo**

**U/s. 392/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Kashmir Singh, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.14**

**FIR No. 195/2018**  
**PS Bharat Nagar**  
**State vs. Nutan Puri**  
**U/s. 420/419/506/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Pawan Kumar Shishodia, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.15**

**Bail Application:- Hari Shankar S/o Late Sh. Balkishan**

**e-FIR No. 06224/2020**

**PS Bharat Nagar**

**State vs. Hari Shankar**

**U/s. 379/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. A.K. Sharma, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **19.03.2020**. It is claimed in the application that the accused has been falsely implicated in the matter and he is the sole bread earner of his family. Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the recovery of the stolen case property has already been effected and moreover, the accused has clean antecedents. There is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses and the chargesheet has been filed on 15.05.2020. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.16**

**Bail Application:- Accused Diwan Chand Vedi S/o Late Sh. Rattan Lal  
FIR No. 0277/2020  
PS Vijay Vihar  
U/s. 188 IPC and 33/58 of Delhi Excise Act 2009**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Krishan Kant Sharma, Ld. Counsel for the applicant/accused  
(through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused Diwan Chand Vedi stating that he was arrested on 29.05.2020. As per the application, the accused has been falsely implicated in the present case and the investigation qua matter is complete. It is prayed that the accused be enlarged on bail.

No reply has been filed by the IO despite the fact that two opportunities were granted to him to do so. It is further presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

Taking the contents of the bail application at face value, it appears that the recovery of illicit liquor has already been made, the investigation qua the accused is complete. Accordingly, accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)  
Duty M.M.: North-West  
Rohini: Delhi/05.06.2020**

**Case no.20**

**Bail Application:- Accused Inderjeet Singh S/o Sh. Sukhraj Singh**

**e-FIR No.10919/2020**

**PS NSP**

**State vs. Inderjeet Singh**

**U/s. 379 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Harsh, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused Inderjeet Singh stating that he was in J/C since **21.05.2020**. As per the application, the accused has been falsely implicated in the present case and the investigation qua matter is complete. It is prayed that the accused be enlarged on bail.

No reply has been filed by the IO despite the fact that three opportunities were granted to him to do so. It is further presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

Taking the contents of the bail application at face value, it appears that the investigation qua the accused is complete and he is no more required to detained in Judicial Custody. Accordingly, accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.21**

**Bail Application:- Accused Deepak @ Parveen S/o Sh. Ambe Prasad**

**e-FIR No. 19259/2018**

**PS Mangol Puri**

**State vs. Deepak @ Parveen**

**U/s. 379 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **22.06.2018**. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and chargesheet has already been filed. He prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application stating that the accused has past criminal antecedents and the family of the accused has no control over him. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the chargesheet in the matter had already been filed and the trial will take a long time to conclude, accused is in J/C for the past two years and no fruitful purpose would be served by keeping him in jail. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 25,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.22**

**Bail Application:- Accused Deepak @ Parveen S/o Sh. Ambe Prasad  
e-FIR No. 19259/2018  
PS Mangol Puri  
State vs. Deepak @ Parveen  
U/s. 379 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Kundan Kumar, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

The present application was clubbed with another application vide order dated 03.06.2020. The other application has been decided, accordingly, the present application be tagged with the other application.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)  
Duty M.M.: North-West  
Rohini: Delhi/05.06.2020**

**Case no.23**

**Bail Application:- Accused Vikram Kumar S/o Sh. Ram Kripal**

**e-FIR No. 5931/20**

**PS Vijay Vihar**

**State vs. Vikram Kumar**

**U/s. 373/356/34 IPC**

**05.06.2020**

Present:- Sh. Manish Kaushik, Ld. APP for the State.

Sh. Mahesh Kumar Malawat, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused stating that he is in JC since **27.02.2020**. It is claimed in the application that the accused has been falsely implicated in the matter. The Ld. Counsel for the applicant submitted that the investigation qua accused is complete and he is no more required to be detained in judicial custody. Ld. Counsel prayed that the accused be enlarged on bail.

Reply filed by the IO perused. Submissions of the ld. APP for the State heard. Both the IO and the ld. APP have vehemently opposed the bail application pointing out that the offence complained of is serious in nature. The Ld. APP stated that the accused may commit a similar offence in future in case he is released from custody. Ld. APP argued that the application deserves to be dismissed.

Having cogitated over the rival submissions and upon perusal of material before me it is evident that the recovery of the stolen case property has already been effected. The investigation qua the accused is almost complete and there is hardly any chance that upon release on bail the accused will tamper with evidence or threaten the witnesses. Accordingly, the present application is allowed to the effect that the accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 15,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

Hard copy of bail application, supporting documents and reply filed by IO shall be filed by the parties upon reopening of the courts.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.24**

**Bail Application:- Accused Sahajid S/o Idrish**  
**FIR No. 036/2020**  
**PS Keshav Puram**  
**State vs. Sahajad**  
**U/s. 394/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. D. Pattnaik, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

No reply filed by the SHO. One last opportunity is granted to the SHO to comply with order dated 04.06.2020 and file reply on **06.06.2020 till 11:30 AM**.

In case no reply is received till the aforementioned date and time then this court shall be constrained to decide the present application in the absence of the reply of SHO concerned.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Case no.25**

**Bail Application:- Accused Sarvan @ Sagar @ Tarun @ Pawan S/o Sh. Mahender Singh  
FIR No. 08/20  
PS Budh Vihar  
State vs. Sarvan @ Sagar @ Tarun @ Pawan  
U/s. 379/411/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Prince Gupta, Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application u/s 437 Cr. P. C has been moved on behalf of the accused Sarvan @ Sagar @ Tarun @ Pawan stating that he was arrested on 01.02.2020. As per the application, the accused has been falsely implicated in the present case and the investigation qua matter is complete. It is prayed that the accused be enlarged on bail.

No reply has been filed by the IO despite the fact that three opportunities were granted to him to do so. It is further presumed that the IO has no submissions whatsoever to make in the present matter. Accordingly, the present application is being decided in the absence of the reply of the IO.

Submissions of the Ld. APP and the Ld. Defence counsel heard.

Taking the contents of the bail application at face value, it appears that the recovery of stolen property has already been made and the chargesheet in the matter has already been filed. No fruitful purpose would be served by keeping the accused in Judicial Custody. Accordingly, accused is admitted to bail on his furnishing a personal bond in the sum of Rs. 20,000/- with one surety in like amount to the satisfaction of the MM/Duty MM/Jail Duty MM.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)  
Duty M.M.: North-West  
Rohini: Delhi/05.06.2020**

**Case no.26**

**Sushil Kumar Bansal Vs State  
PS Kanjhawla**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Pardeep Singh Parihar, Ld. LAC for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

Let previous order be complied with afresh for **08.06.2020**.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**Bail Application:- Accused Darshan Dabas S/o Late Sh. Ram Singh**  
**FIR No. 520/2018**  
**PS Kanjhawla**  
**State vs. Darshan Dabas**  
**U/s. 323/336/174A/34 IPC**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Sh. Pardeep Singh Parihar, Ld. LAC for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for grant of bail has been received from Deputy Superintendent Center Jail No. 3, Tihar Jail for inmate Darshan Dabas S/o Late Sh. Ram Singh.

IO / SHO concerned is directed to file the reply to the application on **06.06.2020 till 11:30 AM.**

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**e-FIR No. 010058/20**  
**PS Vijay Vihar**  
**State vs. Ayush @ Ashu**  
**U/s. 379/411 IPC**

05.06.2020

**Fresh Chargesheet received.**

Present:- Sh. Manish Kaushik, Ld. APP for the State.

IO HC Rishi in person.

Accused Ayush @ Ashu is in judicial custody but not appearing today.

Charge-sheet be sent to the concerned Court through Facilitation Centre for **15.06.2020 at 02:00 PM** or for any other day when the Court resumes normal functioning, whichever is later.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**

**FIR No. 0481/2020**  
**PS Model Town**  
**U/s. 279/337 IPC**  
**Vehicle No.DL-8C-AW-9096**

05.06.2020

Present:- Sh. Manish Kaushik, Ld. APP for the State.  
Ld. Counsel for the applicant/accused (through VC).

Due to outbreak and spread of novel Corona Virus (COVID-19) pandemic as well as the nationwide lockdown imposed by the Government, the hearing of present matter has been conducted through Video-Conferencing using CISCO WEBEX Meeting App after taking consent of the parties concerned in terms of directions issued by the Ld. District & Sessions Judge, North-West, Rohini Courts.

An application for release of aforementioned vehicle on superdari was filed before Duty MM.

Vide order dated 04.06.2020, Ms. Surpreet Kaur, Ld. Duty MM, North-West, Rohini directed the application to be placed before the Ld. CMM, North-West on 05.06.2020 with request to transfer the application to the court of competent jurisdiction.

The undersigned is the acting CMM, North-West for today so the application is taken up for consideration.

The matter pertains to PS Model Town which is situated beyond the territorial jurisdiction of North-West District. It is not within the power of CMM to order **inter-district transfer** of matters, accordingly the present application is dismissed for want of jurisdiction.

Ld. Counsel for applicant be duly intimated. He may prefer a fresh application before the court of competent jurisdiction.

The Incharge, Computer Branch is directed to upload the order/proceedings on the Website of District Courts.

Copy of this order be also provided to all concerned.

**(ANURAG THAKUR)**  
**Duty M.M.: North-West**  
**Rohini: Delhi/05.06.2020**